



**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA**

No. O.A. 351/01806/2018

Date of order: 22.1.19

Present : **Hon'ble Ms. Bidisha Banerjee, Judicial Member**  
**Hon'ble Dr. Nandita Chatterjee, Administrative Member**

Shri Mahinder Singh,  
Aged 54 years,  
S/o Late Sube Singh,  
R/o. Horticulture Road,  
Haddo, near Megapode,  
Port Blair, South Andaman  
Working as Assistant Marine Engineer,  
Directorate of Shipping Services,  
A&N Administration, Port Blair

.. Applicant

VERSUS

1. The Union of India  
Through the Secretary,  
Ministry of Shipping,  
Jaha Bhawan,  
New Delhi - 110 006
2. The Lieutenant Governor,  
Andaman and Nicobar Islands,  
Port Blair.
3. The Chief Secretary,  
Andaman & Nicobar Administration,  
Port Blair.
4. The Secretary (Shipping),  
Andaman and Nicobar Administration,  
Secretariat, Port Blair.

5. The Director,  
Directorate of Shipping Services,  
Andaman & Nicobar Administration,  
Port Blair.
6. The Assistant Secretary (Shipping),  
Andaman & Nicobar Administration,  
Secretariat, Port Blair.
7. The Assistant Director (Admn.),  
Directorate of Shipping Services,  
Andaman & Nicobar Administration,  
Port Blair.

.. Respondents

For the Applicant : Ms. A. Nag, Counsel  
 For the Respondents : Mr. S.K. Mandal, Counsel  
 Mr. S.C. Misra, Counsel

**ORDER**

**Per Ms. Bidisha Banerjee, Judicial Member:**

This Original Application has been filed under Section 19 of the Administrative Tribunals Act, 1985 to seek the following relief:-

"a. An order/orders/direction/directions, directing the respondent authorities to promote the applicant to the post of Marine Engineer as the applicant has become eligible for promotion to the post of Marine Engineer by 2010.

b. An order/orders/direction /directions, directing the respondent authorities to consider the representation of the applicant for promotion to the post of Marine Engineer.

c. An order be passed directing the respondent authorities to grant all consequential and monitor benefits to the applicant after appointment him to the post of Marine Engineer.

d. An order directing the respondent authorities to act in accordance with law.

e. An order to issue, directing the respondents to produce the records of the case before this Hon'ble Tribunal so that conscious able justice may be done.

f. Such other or further order, direction or directions, as your Lordships deem fit and proper in the interest of justice."

2. Ld. Counsel for both sides are present and heard.

3. Ld. Counsel for the applicant submits that he shall be satisfied if a direction is given upon the Principal Secretary (Shipping), A&N Administration or any other competent authority to dispose of his representation dated 4.9.2018 in accordance with law.

4. Since no fruitful purpose will be served by calling for a reply in the matter unless the representation is duly considered by the officers of the respondents, it is felt that for the ends of justice, the O.A. can be disposed and it is accordingly disposed of with a direction upon the Principal Secretary (Shipping) or any other competent authority to look into the grievance of the applicant, as highlighted in

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the representation and to pass appropriate reasoned and speaking order within eight weeks from the date of receipt of a copy of this order.

5. In the event, the authorities find that the applicant is entitled to the benefits he had prayed for, they shall extend the benefits within a further period of four weeks and pass appropriate orders to that effect.

6. It is made clear that we have not gone into the merits of the matter and all points are kept open for consideration by the concerned respondent authorities.

7. With these directions, O.A. is disposed of accordingly. No costs.

